

ITEM NO.201

COURT NO.14

SECTION X

S U P R E M E C O U R T O F I N D I A
 RECORD OF PROCEEDINGS
 WRIT PETITION (CIVIL) NO(s). 267 OF 2004

BRIJ MOHAN

Petitioner(s)

VERSUS

D.D.A. & ANR.

Respondent(s)

(With office report)
 (FOR FINAL DISPOSAL)

Date: 03/01/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE MUKUNDKAM SHARMA
 HON'BLE MR. JUSTICE ANIL R. DAVE

For Petitioner(s) Mr. Mushtaq Ahmad, Adv.

For Respondent(s) Mr. Vishnu B. Saharya, Adv.
 M/S Saharya & Co., Adv.

 Mr. Rajiv Nanda, Adv. with

UPON hearing counsel the Court made the following
 O R D E R

Reply affidavit is filed by the respondent no.2, which is taken on record. Let a copy of the same be furnished to the counsel appearing for the petitioner during the course of the day.

Counsel appearing for the respondent no.1 seeks for a week's time to enable him to file counter affidavit. Let the same be filed within a week.

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Rejoinder affidavit, if any, could be filed within a week thereafter.

Put up for consideration after a fortnight.

(KUSUM SYAL)
 SR.P.A.

(RENU DIWAN)
 COURT MASTER